

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

Petition No. 224/TT/2013

- Subject** : Approval of Transmission Tariff for (a) LILO of 400 kV Simhapuri & Meenakshi- Nellore D/C Quad line; (b) Associated bays and common systems at Nellore Pooling station for ISGS projects in Krishnapatnam area of Andhra Pradesh for the period from DOCO to 31.3.2014 in SR for tariff block 2009-14
- Date of Hearing** : 21.11.2013
- Coram** : Shri Gireesh B. Pradhan, Chairperson
Shri V. S. Verma, Member
Shri M. Deena Dayalan, Member
Shri A. K. Singhal, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondent:** Karnataka Power Transmission Corporation Ltd. and 14 others
- Parties Present** : Shri S. S. Raju, PGCIL
Shri B. K. Sahoo, PGCIL
Shri M. Mohsin, PGCIL
Shri Anil Kumar Meena, PGCIL
Shri Padamjit Singh, PSPCL

The representative of the petitioner submitted as under:-

- a) The petition was filed in January, 2013 with anticipated date of commercial operation as 1.4.2013;
- b) Initially the line was a dedicated transmission line designed mainly to facilitate evacuation of power from Simhapuri Energy Pvt. Ltd. (SEPL)/ Meenakshi Energy Pvt. Ltd. (MEPL). Its conversion into ISTS was discussed and agreed in the 26th meeting of the Standing Committee on Power System Planning of Southern Region held on 13.6.2008 and 8th meeting of SRPC held on 19.12.2008 at

Hyderabad. The details have been submitted along with affidavit dated 17.5.2013;

- c) Investment approval for "Common System associated with ISGS projects in Krishnapatnam area of Andhra Pradesh" was accorded by the Board of Directors of PGCIL on 4.8.2011 and the project was to be completed within 36 months from the date of investment approval. The asset was put under commercial operation on 1.4.2013. Revised Management Certificates have been furnished along with affidavit dated 27.8.2013;
- d) The petitioner requests to allow additional return on equity of 0.5% on account of timely completion as per Annexure II to the 2009 Tariff Regulations.

2. The Commission observed that there is over-estimation in this case as the actual completion cost is less by 16%. The Commission also observed that the asset was declared under commercial operation on 1.4.2013 whereas the Notification in regard to DOCO was dated 5.4.2013. In response, the representative of the petitioner submitted that SRLDC was aware of the DOCO. The Commission directed the petitioner to intimate all stakeholders about declaration of commercial operation in advance, and not after the declaration of commercial operation.

3. The Commission reserved the order in the petition.

By the order of the Commission,

Sd/-
(T. Rout)
Chief (Law)